ai\j Nagpur. Category I runway lighting system and 3 Bar Visual Approach Slope Indicator System (VASI) have been provided at the four international airports.

- (b) Yes, Sir.
- (c) Government is already seized of the matter an^ is trying to reach a satisfactory solution o'f this problem of slum congestion in consultation with the Govt of Maharashtra.

In the Sixth Five Year Plan it is proposed to provide Instrument Landing System of the latest technology at Ahmedabad, Lucknow,, Gauhati (replacement) and Delhi (reciprocal). Visual Landing devices like VASI, Approach Lighting System, High Intensity runway Lightshave been planned for some of the major aerodromes in the Sixth Five Year Plan.

Sales Tax on eatable $_{\rm s}$ and drinks served in hotels

117. SHRI LAKHAN SINGH: SHRI LAL K. ADVANI;

Will the Minister Of FINANCE be pleased to state:

- (a) whether Government have since received a copy of the Andhra Pradesh High Court's Judgment on 19th September, 1980 to the effect that the levy of sales-tax on eatables and drinks served in hotels etc. was illegal;
- (b) whether a final decision has since been taken in the matter; and
- (c) if so,, what are the details there of?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA), (a) to (c) Levy of sales tax on sales or purchases taking place within a State i_s a Stat_e subject of taxation under Entr_v 54 i_n List II of the Seventh Schedule to the Constitution. The administration of Central Sales Tax Act, 1956 ha_s also been entrusted by law to the State authorities. A copy

of the judgment of 19th September, 1980 has been obtained from the Government of Andhra Pradesh. The Statg Government have reporter that they have decided to take the matter in appeal to the Supreme Court and the High Court has also granted to the State leave to prefer an appeal before the Supreme Court against the judge-' ment. Necessary action to file the appeal in the Supreme Court ig being taken by the State Government, The State Government have also stated that in view of this, no instructions have been issued by them in regard to the course of action to be taken by the catering services run by various agencies in the State.

Manufacture of Vanaspati by cooperative mills

118. SHRI MURLIDHAR CHAN-DRAKANT BHANDARE: SHRIMATI AMARJIT KAUR: SHRI NARSINGH NARAIN PANDEY;

Will the Minister of CIVIL SUPPLIES be pleased to state whether Government propose to restrict the manufacture of Vanaspati to cooperative mills in future as has been done in case of sugar, while issuing new licences?

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES (SHRI BRAJAMOHAN MOHANTY): No., Sir.

Steps $f^{\circ}r$ fair distribution of essential commodities to poorer sections of the society

119. SHRI MURLIDHAR CHAN-DRAKANT BHANDARE: SHRIMATI AMARJIT KAUR:

Will the Minister of CIVIL SUP-' PLIES be pleased to state:

(a) whether Government are aware that the essential commodities made available at the fair price shop₃ for distribution amongst the poorer sections of the society are finding their way into the black market;